

pilot was able to bring that plane safely back to the Palam airport. May I know whether there will be any recognition to the way the pilot has avoided any accident?

Shri Mohiuddin: I am glad the pilot had the presence of mind and it is really creditable that he managed the plane in spite of the fact that the window screen was broken and he himself was injured. He managed it very efficiently to bring the plane to the Palam airport more than 150 or 120 miles.

Mr. Deputy-Speaker: Is it intended to recognise that presence of mind?

Shri Mohiuddin: I have no information about that from the Indian Airlines Corporation.

Shri T. B. Vittal Rao: With regard to the enquiry regarding the accident of the Air India International Plan—Rani of Agra, may I know whether the Government would expedite both the departmental and the other enquiry in view of the fact that it is an international service?

Shri Mohiuddin: I do not know what other enquiry the hon. Member refers to. At present, the enquiry is departmental by the Chief Investigator of the Civil Aviation Department. I assure the hon. Member that I will ask them to expedite.

Shri C. R. Pattabhi Raman: How soon will all our transport be equipped with radar equipment?

Shri Mohiuddin: Sanction has been accorded for equipping the Viscounts with storm warning radar and the equipment process will begin this year. But, I cannot say how long it will take for all the ten to be equipped. It may take about two years.

Shri Ram Krishan Gupta: May I know whether any compensation has been paid to the persons injured or their families?

Shri Mohiuddin: Which accident?

Mr. Deputy-Speaker: Whether any compensation is proposed to be paid

to the persons injured or the families of the dead?

Shri Mohiuddin: In this Viscount accident, there was injury only to the pilot and his co-pilot. I am sure they were looked after very well by the Airlines Corporation. There were no injuries in the Super-constellation.

Mr. Deputy-Speaker: Next question.

Shrimati Mafida Ahmed rose.—

Mr. Deputy-Speaker: I am sorry if I have passed on. I have passed on. Next question.

Slum Clearance Work in Delhi

*335. **Shri Radha Raman:** Will the Minister of Health be pleased to state:

(a) whether the slum clearance work in Delhi has been transferred to Delhi Municipal Corporation;

(b) if so, what considerations guided Government to do so;

(c) what is the amount which Government had allocated for this work during the current financial year and whether that too was passed on to the Corporation;

(d) whether as a result of this the Government have thought of either winding up Delhi Development Authority or passing this agency as well to the Delhi Municipal Corporation; and

(e) what arrangements Government have made for slum clearance work in New Delhi area after this work is passed on to the Delhi Municipal Corporation.

The Minister of Health (Shri Karmarkar): (a) Yes, Sir.

(b) It was considered that the Municipal Corporation of Delhi, is more suited to execute slum clearance schemes than the Delhi Development Authority.

(c) A provision of Rs. 147 lakhs as loan was made for the Delhi Development Authority. This amount is proposed to be placed at the disposal of

the Ministry of Works, Housing and Supply who will pass it on to the Corporation according to its requirements.

(d) This question is receiving consideration.

(e) Slum Clearance Schemes for New Delhi Municipal Committee will also be formulated and executed by the Municipal Corporation of Delhi.

Shri Radha Raman: May I know whether the Government of India and the Municipal Corporation authorities had any discussion with regard to future plan of slum clearance work in Delhi and if so, what decisions they had taken in order to see that the previous work was in co-ordination with the work that was to be done now?

Shri Karmarkar: Now, the work has been entrusted to the Corporation. I have no doubt that they would try to do it in co-ordination with the previous work. The matter of fact was. . . . (The hon. Deputy Minister of Agriculture Shri M. V. Krishnappa was also seen on his legs).

Mr. Deputy-Speaker: Order, order; two hon. Ministers are standing.

Shri Karmarkar: He is trying to sit down. The Corporation passed a resolution that they should be declared as the competent authority under the Slum Areas Act. The Government of India considered the matter and conceded this request of the Corporation.

Shri Radha Raman: I welcome the decision of the Government so far as the passing on of this work is concerned. I was just enquiring whether after having decided to pass on this sum of Rs. 1 crore and several lakhs to the Delhi Corporation, the Delhi Corporation will have a certain obligation towards the Government of India with regard to the discharge of this responsibility so far as slum clearance work is concerned and also in accordance with the general plan of slum clearance work in the country?

Shri Karmarkar: As my hon. friend knows, the Corporation is an autonomous body and in their functions, the Government will not normally interfere. But, I know that the Corporation will take into consideration the previous plans, their own requirements and whatever they can learn from other parts of the country.

Shri Ramanathan Chettiar: Apart from Delhi, may I know whether there is any national plan for slum improvement schemes for the entire country and if so, what is the amount in the Second Plan?

Shri Karmarkar: There is a Plan and an amount also. But, that question may be asked of the hon. Minister of Works, Housing and Supply who deals with that. I should like to answer an earlier question of Shri Radha Raman: I should like to add to what I have said already that in the Ministry it has been agreed that the Ministry of Home Affairs will be the co-ordinating authority in respect of the master plan and the slum clearance work of the Delhi Corporation. That is the position.

श्री राम सिंह भाई वर्मा : क्या श्रीमान् यह बताने का कष्ट करेंगे कि जो स्लम किलयर्स की स्कीम श्रीमान् ने तैयार की है उसमें पर प्लॉट डेवेलपमेंट कास्ट कितना पड़ता है ?

श्री कर्मरकर : श्रीमान् ने तो कोई स्कीम नहीं बनायी थी । दिल्ली डेवेलपमेंट आथॉरिटी ने बनायी थी । पर प्लॉट के मानी मेरी समझ में नहीं आये ।

श्री राम सिंह भाई वर्मा : डेवेलपमेंट कास्ट पर प्लॉट ?

उपाध्यक्ष महोदय : मेम्बर तो मिनिस्टर साहब को श्रीमान् जी जरूर कह सकते हैं, लेकिन मिनिस्टर साहब को अपने आपको श्रीमान् कहना कहां तक ठीक है ।

Shri Karmarkar: I am sorry: I have not been able to understand the exact significance of what he meant by plot

cost of slum clearance. Because, the clearance cost will depend on the nature of the slum and the nature of the locality. It is bound to be different. If he has any slum in view, I should like him to table a question and I shall get the answer.

Shri S. M. Banerjee: At the instance of the Prime Minister, a committee was appointed for this purpose, which submitted its report; and that report was discussed here also. May I know whether the recommendations of that Asoke Sen Committee have since been accepted by Government, and if so, when the recommendations contained in the report are likely to be implemented?

Shri Karmarkar: The Asoke Sen Committee did submit a report regarding slum clearance problems, especially, I think, with regard to the city of Calcutta, and other problems also. That report was considered by Government. So far as the actual work was concerned, it was felt that the Works, Housing and Supply Ministry should be in charge of that work; and to my knowledge, at that time, the Asoke Sen Committee's work came to an end.

Shri Vajpayee: Who will carry out the work of slum clearance actually, whether the corporation or the Ministry of Works, Housing and Supply?

Shri Karmarkar: The slum clearance in the Delhi Union Territory will be in the charge of the Ministry of Works, Housing and Supply, and will be carried out in accordance with the master plan. The actual execution of the slum clearance work within the Delhi Corporation area will be in the charge of the Delhi Corporation.

Shri Radha Raman: The hon. Minister has just now stated that in view of this work having gone to the Delhi Municipal Corporation, Government were seriously considering the question of the winding up of the Delhi Development Authority. Since quite a substantial amount is being spent, the Development Authority having nothing to do, may I know how long it will take in order to finish off this con-

sideration so that this amount could be saved?

Shri Karmarkar: I should like to have notice about that. The Delhi Development Authority, at the present moment, will be charged with the duty of seeing that any slum clearance work is done in accordance with the interim general plan and in accordance with the master plan when it comes into existence. As I said earlier, the Works, Housing and Supply Ministry will be charged with this work; the actual execution will be done by the corporation. As to how soon or how late this amount would be spent, that is more than I can say. If the hon. Member tables a separate question, I shall try to answer it.

Road Bridge on Rupnarain River

*336. { ⁺ Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 53 on the 11th February, 1959 and state:

(a) whether final contract for constructing a road bridge on the Rupnarain River (National Highway No. 6) has since been given;

(b) if so, when the actual work is to commence;

(c) whether it is a fact that a passenger ferry service as contemplated is not working; and

(d) if so, what are the reasons therefor?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No, Sir. The last date for the receipt of fresh tenders is 28th August 1959.

(b) Does not arise.

(c) and (d). A statement is placed on the Table of the Sabha.

STATEMENT

A passenger ferry service already exists. But it is proposed to convert it into a power ferry service for carry-